THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): The Election Commission has stated that it is aware of the existence of only one vacancy in the Lok Sabha from l-Baia-mulla constituency in the State of Jammu and Kashmir. The Commission had sent a programme to the Chief Electoral Officer Jammu and Kashmir or holding the bye-eiection in November, 1982. The Cbief Electoral Officer has however, communicated to the Commission the State Government's desire to All the vacancy simultaneously with the general elections to the Legislative Assembly of Jammu and Kashmir.

Acceptance of advice tendered to various Government Departments by Ministry of Law, Justice and Company **Aflairs**

1224. SHRI SANGDOPAL LEPCHA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

Ca) whether the advise tendered by his Ministry is binding on all Government Departments; and

(fo) if so, whether in cases where the Administrative Departments or Ministries do not follow the advice of his Ministry, the fact of non-acceptance of such advise is made known to his Ministry giving reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL) : (a) and (b) Under the Government of India (allocation of Business) Rules 1961, this Ministry is responsible for advice to ministries on legal matters, including interpretation of laws, legal proceedings and conveyancing. It is for the Ministries concerned to seek the advice of this Ministry. The nature of the ad vice, gi ven by this Ministry and the action taken by fhe Departments on the basis of such advice, ate- internal matters pertaining to the transaction and disposal of government work, which toy their very nature are secret.

Calling of Extra-Ordinary Meeting oi" Apparels Export Promotion Council

to Questions

- 1225. SHRI SANGDOPAL LEPCHA: Will the Minister of IAW, JUSTICE AND COMPANY AFFAIRS be pleased to state
- (a) whether it is a fact that the* Delhi High Court has passed an interim order on the 25th August, 1982 in a.case "Promod Chopra and others Versus Apparels Export Promotion Council";
- (b) if so, whether the above interim order prevents the Company from calling an Extraordinary General Meeting for amendments in the Articles as already directed by the Company law Board under the Companies Act, 1956; and
- (c) whether Government propose to cancel this Company's Section 25 Licence for continued default of directions issued under. Section 25(8) of the Act to amend the Articles to allow voting rights to Associate Members?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHU-LAM NABI AZAD): (a) Yes, Sir.

- (b) No, Sir. However, the Hone* urable Court has ordered maintenance of status quo untill the disposal of the suit.
- (c^ The matter being Sub-judice there is no such proposal.

Detection of 3 name from the voters list in District Muzaffarnagar (U.P.)

1226. SHRI G. C. BHATTACHARYA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased fo state:

(a) whether the Election Commission of India has received a representation from Shri Bashir Ahmed, Ex-M.L.A., P.O. Kairana, District Muzaffarnagar, Uttar Pradesh, aeainst S.D.6. Kairana for cancelling nia name from the voters list of Kairana Nagar Palika, District Muzaffarnagar}